

RULE 11-A. Notwithstanding anything hereinbefore contained, when an Advocate, having practice of 10 years or more to his credit, is appointed to appear, plead or act for any party or person in any Court in any Civil Suit or appeal where the value of the subject matter of the suit or appeal is Rs. 25,000 or above or in any Criminal case or appeal involving the charge of commission of an offence punishable with death or imprisonment for life, then such an Advocate shall not be entitled to appear, plead or act for any such party or person unless he is accompanied by an Advocate having practice of less than ten years.”